

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P. (C) No.16579 of 2020

*Prafulla Samantara*

....

*Petitioner*

Mr. Ishwar Mohanty, Advocate

-versus-

*State of Odisha*

....

*Opposite Party*

Mrs. Saswata Patnaik, AGA

**CORAM:  
THE CHIEF JUSTICE  
JUSTICE R. K. PATTANAİK**

**Order No.**

**ORDER  
15.02.2022**

18. 1. Mrs. Saswata Patnaik, learned Additional Government Advocate appearing on behalf of the State Government prays for some time to have a discussion with the officials on preparing an accurate database of ration card holders in the State, so that an action plan could be drawn up for including larger number of beneficiaries under the State Food Security Scheme (SFS Scheme) in a time bound manner.
2. There are suggestions made by the Petitioner in an additional affidavit dated 6<sup>th</sup> January, 2022, which should also be looked into by the State officials. Importantly, orders of the Supreme Court stating that there cannot be denial of rations due to non-linkage of Aadhaar in the ration card should also be taken note of.
3. Learned counsel for the Petitioner undertakes to supply to learned Additional Government Advocate for the State the recent orders of the Supreme Court in the matter.

4. List on 24<sup>th</sup> March, 2022.

5. The further affidavit shall be filed by the State Officials at least one week prior to the next date with an advance copy to learned counsel for the Petitioner.

***(Dr. S. Muralidhar)***  
***Chief Justice***

***(R. K. Pattanaik)***  
***Judge***

M. Panda

